THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 14
CP (IB) No. 5/Chd/CHD/2021

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Deepak Garg …Petitioner-Operational Creditor

Vs.

Aysun Personal Care Pvt. Ltd. …Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Ankur Bali, Advocate for the petitioner-operational creditor.
Mr. Bhupinder Gupta, Advocate for the respondent-corporate debtor.

A compliance affidavit has been filed by learned counsel for the petitioner-operational creditor vide diary No.02122/2 dated 17.10.2022. The same is taken on record. A date is requested by learned counsel for the respondent-corporate debtor for filing the reply. The same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week, thereafter, with a copy in advance to the counsel opposite. List on 17.02.2023.

Sd/-
(K. K. Singh)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 5, 2022
VN